

**BEFORE THE NATIONAL GREEN TRIBUNAL**

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.1308 OF 2024

**IN THE MATTER OF:**

BIJENDER KUMAR

...APPLICANT

VERSUS

UTTARAKHAND POLLUTION  
CONTROL BOARD & ORS.

....RESPONDENTS

**INDEX****NDOH: 22.04.2025**

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Filed by:



(ANUBHA AGRAWAL)

Counsel for the Respondent No. 2

E-53, F.F., Greater Kailash -II,

New Delhi-110048

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Filed on: 21.04.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
PRINCIPAL BENCH, NEW DELHI  
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**IN THE MATTER OF:**

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**SHORT REPLY ON BEHALF OF  
RESPONDENT NO.2 NAMELY IRCON  
INTERNATIONAL LIMITED**

**MOST RESPECTFULLY SHOWETH:**

1. That the present O.A. has been filed by applicant, which is beyond the period of limitation and highly barred by time and hence is liable to be dismissed at the outset. As per the Application, applicant seeks setting aside of permission order, dated 21.05.2022; cancellation of Consent to Establish dated 18.11.2022; cancellation of CCA renewal letter dated 27.12.2022; and renewal letter dated 02.05.2023, wherein nearly 02 years have elapsed since the grant of initial permissions. In view of Section 14, more than six months and a further period of sixty (60) days thereafter has lapsed and, therefore, the application for cancelling the permission granted in favor of answering respondent, is liable to be dismissed being barred by limitation.
2. That it is relevant to mention that answering respondent no.2 namely M/s. Indian Railway Construction Company Limited (IRCON) is a Public Sector Undertaking established in the year 1976 under the Ministry of Railways. IRCON is well-known for undertaking challenging infrastructure projects, especially in difficult terrains. The core competence of the Company is in the area of railways, highways and engineering and construction projects.

3. That National Highway Authority of India (hereinafter referred to as 'NHAI'), in Concession Agreement with IRCON Haridwar Bypass Limited has undertaken construction of new alignment of Four Laning of Haridwar Bypass Package-1 from Km. 0+000 (Km 188+100 of NH-58) to Km. 15+100 (Km 5+100 of NH 74) in the state of Uttarakhand. For the purposes of executing the said project, the present temporary plant has been set-up, which would be dismantled upon completion of the project.
4. That the allegations by the applicant that answering respondent has encroached upon the land, in question, is completely erroneous, as is evident from the facts and documents executed by different Government Departments in favor of the answering respondent, that the land has been leased to facilitate smooth and timely construction of the national highway, which is in larger public interest.
5. That the following list of dates and documents would clearly show that the answering respondent is not an encroacher and infact is working with due permissions of government departments, on a project of national importance:
  - (a) IRCON, vide letter 08.03.2022, requested NHAI for allotting approximately 50000 sq. mtrs of land for setting up of a temporary camp/ casting yard at a nearby location of the project alignment. A copy of letter, dated 08.03.2022, by IRCON to NHAI, is attached as **Annexure R-1**.
  - (b) In furtherance thereof, NHAI vide letter dated 09.03.2022, requested Executive Engineer, Irrigation Department, Haridwar to make available the suitable land parcel at Bairagi Camp since execution of the project was in national interest. A copy of letter dated 09.03.2022, from NHAI to Executive Engineer, is attached as **Annexure R-2**.

- (c) Thereafter, the District Magistrate, Haridwar, vide Office Order dated 21.05.2022, granted permission for setting up a temporary plant for a period of three years and consequently letter, dated 24.05.2022, was issued to the IRCON for granting permission to set up the casting yard for a period of three years. A copy of letter, dated 24.05.2022, by Executive Engineer, Irrigation Department, Haridwar, is attached as **Annexure R-3**. The land was leased at a monthly rent of Rs.1,07,600/-, which the applicant has been paying regularly.
- (d) Government of Uttarakhand also granted in-principle project approval for setting up the ready-mix concrete plant, vide letter dated 10.06.2022, a copy of which is attached as **Annexure R-4**.
- (e) Uttarakhand Pollution Control Board, vide letter dated 14.11.2022, granted Provisional Consent to Establish for setting up the plant with specific conditions, including specifying the noise levels to be maintained during the day as well as during the night. A copy of Provisional Consent Order, dated 14.11.2022, is attached as **Annexure R-5**.
- (f) Uttarakhand Pollution Control Board, vide letter dated 18.11.2022, granted Consent to Establish, a copy of which is attached as **Annexure R-6**.
- (g) Answering respondent was then granted Provisional Consent Order (Consolidated Consent and Authorization 'CCA'), vide letter dated 09.12.2022, specifying the noise levels to be maintained during the day as well as during the night, a copy of which is attached as **Annexure R-7**.
- (h) Consolidated Consent to Operate and Authorization (CCA) was granted by Uttarakhand Pollution Control Board, vide letter

dated 27.12.2022, for a period upto 31.03.2023, again specifying the noise levels to be maintained during the day as well as during the night, a copy of which is attached as **Annexure R-8**.

- (i) Further, Consolidated Consent to Operate and Authorization was also granted, vide letter dated 02.05.2023, for a period upto 30.09.2027, a copy of which is attached as **Annexure R-9**.

Hence, answering respondent is operating a temporary ready-mix plant, after taking due permissions and approvals from the competent authorities and has not encroached any area unauthorizedly occupied any land.

6. That the contention of the applicant that a notice, dated 13.03.2024, had been sent to the answering respondent for vacating the area, in question is wrong and vehemently denied. No such notice has been served on the answering respondent and the correctness and veracity of the said notice is disputed. Further, answering respondent would like to state that the temporary plant is situated more than average distance of 200 mtrs. away from the edge of River Ganga and is not set-up in the flood zone. Further, Uttarakhand Civil Aviation Authority has itself established a permanent structure (hanger), which is closer to the edge of the river than the temporary plant set up by answering respondent. This is evident from the perusal of satellite image of the plant showing the distance from the river and also showing the permanent structure created by the Civil Aviation Authority, a copy of which is attached as **Annexure R-10**.
7. That the allegation of the applicant the answering respondent is saving in rental and transportation costs is completely erroneous. Rental cost is at par with nearby private land. Further, no such big land parcel was available for construction of such huge PSC Girders of 43m length in the near vicinity, which even the applicant acknowledges. Ready mix

concrete plant could not be set up near the Ganga Bridge area as it falls into the forest area and no activity would be permitted and hence the present temporary plant has been installed at the place duly approved by the Government authorities.

8. That the answering respondent has duly taken all environmental permissions and all parameters are being monitored. Further, no hazardous waste is being generated. Hence, the answering respondent is duly operating in compliance of all the norms and guidelines.
9. That answering respondent has not violated any of the rules and regulations or orders that have been passed and has only set up a temporary structure to facilitate timely construction of the highway project, which is in national interest. Answering Respondent is not found violating of any environmental norms by any of the authority and the present application is merely an attempt to derail the project, which is being undertaken in national interest by a Government Company, under the Ministry of Railways, alongwith National Highway Authority of India.
10. That the answering respondent is filing the present short reply and reserves right to file such further and detailed reply, as may be desired or directed by the Hon'ble Tribunal.

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the present application in the interest of justice.



ANUBHA AGRAWAL  
ADVOCATE FOR THE RESPONDENT NO.2

DATED: 21 .04.2025

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1308 OF 2024

IN THE MATTER OF:

BIJENDER KUMAR

...APPELLANT

VERSUS

UTTARAKHAND POLLUTION CONTROL  
BOARD & ORS

.... RESPONDENTS

**AFFIDAVIT**

I, Naresh Kumar Mangla, S/o Sh. P. D. Mangla, General Manager/ Civil,  
IRCON INTERNATIONAL LIMITED, Registered Office at: Plot No.C-  
4, District Centre, Saket, New Delhi-110017, do hereby solemnly affirm

on oath and state as under: -

1. That I am the General Manager/ Civil of Respondent No. 2 M/s.  
IRCON INTERNATIONAL LIMITED and as such competent to  
swear and affirm this affidavit.

2. That I have read over and understood the contents of  
accompanying Reply and state that the facts stated therein are true  
and correct to my knowledge and belief and based on the records  
of the Company.

3. The annexures annexed to the reply are true copies of their  
respective originals.



**DEPONENT**

236  
19.4.25



**VERIFICATION:**

I, the deponent above named deponent hereby verify that the contents of paras 1 and 3 of my above affidavit are true and correct to my knowledge & belief, and based on the records of the Company, no part of it is false and nothing material has been concealed therefrom.

Verified at **Haridwar** on the **19<sup>th</sup>** day of **April, 2025**

**DEPONENT**



ASHOK SHARMA  
ADVOCATE  
GOVT. OF INDIA  
DISTT. & SESSION COURT HARIDWAR  
REG. NO. 24297/2024

## ANNEXURE R-1



**IRCON HARIDWAR BYPASS LIMITED**  
(A Wholly Owned Subsidiary of Ircon International Limited)  
CIN:U45209DL2022GOI392406

No.: IRCON/NHA/Corr-01/03

Dated: 08.03.2022

The GM (T) & Project Director,  
NHA, PIU – Dehradun,  
# 171, Phase-1, Vasant Vihar,  
Dehradun – 248006 (Uttarakhand)  
Email id: [piuvasantvihar@nhai.org](mailto:piuvasantvihar@nhai.org)

Dear Sir,

**Sub:** Upgradation and Four Laning of Haridwar Bypass Package-1 from KM 0+000 (KM 188+100 of NH-58) to KM 15+100 (KM 5+100 of NH-74) in the state of Uttarakhand on Hybrid Annuity mode" - **Requirement of Land for setting up of Casting Yard**

**Ref:** LOA no.NHA/PIU-VV/HRR/Estimates dated 06.01.2022

Dear Sir,

This is in reference to NHA LOA dated 06.01.2022 referred above, vide which construction of the subject project has been entrusted to M/s. Ircon International Limited.

In this regard, it is submitted that we require adequate land for setting up of Camp/ Casting yard at a nearby location of the project alignment.

After extensive survey, our executing agency has identified a land of approx. 50,000 Sqm of Bairagi Camp owned by State Irrigation Department of Uttarakhand.

The proposed camp site will allow us to set up a workable temporary casting yard located at an optimum distance from the execution site, thereby ensuring speedy and timely execution of the project.

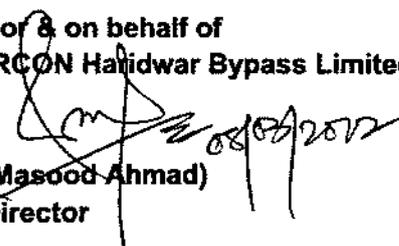
It is understood that this land parcel is vacant and the department is willing to lease out the same on mutually agreed terms and conditions.

It is submitted that necessary approvals/ environmental clearances for setting up of Casting Yard and Concrete Mixing Plant at Bairagi Camp shall be obtained by us and all the related expenditures i.e. Lease Rent, Fees, Taxes etc. shall also be borne by us.

Your good office is requested to recommend and forward this request to the Executive Engineer, Irrigation Department, Uttarakhand, Haridwar, so that further modalities of hiring/leasing between the Irrigation Department & the executing agency may take place at the earliest.

Thanking you & assuring you of our best services always,

For & on behalf of  
IRCON Haridwar Bypass Limited,

  
(Masood Ahmad)  
Director



## भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)

### National Highways Authority of India

(Ministry of Road Transport & Highways, Govt. of India)

परियोजना कार्यान्वयन ईकाई—वसन्तविहार, (देहरादून)

#### Project Implementation Unit-Vasant Vihar (Dehradun)

मकान सं० 171, फेज- I, वसन्तविहार, देहरादून- 248006

House no.171, Phase-I, Vasant Vihar-Dehradun - 248006

दूरभाष/Phone : 0135-2760001

ई-मेल/E-mail : piuvasantvihar@nhai.org

वेबसाइट/Website : www.nhai.gov.in



NHAI/PIU-VSNT-VHR/44011/LA(HDR Ring Road/2021/ 1897

Dt.09.03.2022

To,

Executive Engineer,  
Irrigation Department,  
Haridwar, Uttarakhand

Sub: Upgradation and Four Laning of Haridwar Bypass from Km. 0+000 to Km. 24+800 in the state of Uttarakhand. Reg- Requirement of Land for setting up Casting Yard.

Ref: - M/s IRCON International Ltd. office letter no. IRCON/NHAI/Corr-01/03 dated 08.03.2022.

Sir,

It is to informed that NHAI, HQ has been issued LOA dated 06.01.2022 vide which the work for construction of subject project has been assigned to M/s IRCON International Ltd.

In continuation of same concessionaire vide letter cited above has intimated that suitable land parcel is available at Bairagi Camp under your jurisdiction for setting up of Camp/Casting yard for the subjected project. Concessionaire has also undertook to procure necessary approvals/clearances and to pay necessary fee/charges for setting up of said camp.

In view of execution of project of national interest the concessionaire's request is being forwarded for taking necessary suitable action at your end.

Thanking You

Encl: As above.

Yours faithfully,

(P.K. Mourya)

GM (Tech) cum Project Director  
PIU-Vasant Vihar (Dehradun)

Copy to: For kind information please.

(i) R.O. Uttarakhand, NHAI, Dehradun.

(ii) District Magistrate, Haridwar.

(iii) M/s IRCON International Ltd. for kind information & necessary action please.



कार्यालय अधिशासी अभियन्ता  
सिंचाई खण्ड मायापुर, हरिद्वार-249401  
(फोन नं०-01334-221518 ई-मेल-[adharidwar@gmail.com](mailto:adharidwar@gmail.com))

पत्रांक - 1678 / सि०ख०ह० /

दिनांक 24-5-2022

सेवा में,

M/s IRCON International Ltd.  
Haridwar

विषय - राष्ट्रीय राजमार्ग प्राधिकरण की अनुबन्धित फर्म Line Departments को विभागीय नियम/शर्तों के अन्तर्गत 03 (तीन) वर्ष हेतु कैम्प/कास्टिंग यार्ड कंक्रीट मिक्सिंग प्लांट की स्थापना हेतु वैरागी कैम्प में स्थित खाली 50000 वर्ग मीटर भूमि अस्थायी रूप से दिये जाने की अनुमति के सम्बन्ध में।

संदर्भ

आपके द्वारा प्रस्तुत प्रार्थना पत्र दिनांक 09.03.2022 पर जिलाधिकारी, हरिद्वार के कार्यालय पत्र सं०-516 / जि०भू०व्य०सहा० / 2022 दिनांक 21.05.2022 द्वारा प्रदत्त अनुमति के अनुपालन में वैरागी कैम्प में वन्धे के पूरव की ओर 50000 वर्ग मी० भूमि पर कास्टिंग यार्ड एवं कंक्रीट मिक्सिंग प्लांट स्थापित करने की अनुमति अस्थायी रूप से कब्जे के दिनांक से तीन वर्ष तक (दिनांक 01.06.2022 से 30.06.2025 तक) निम्नलिखित शर्तों/शर्तों के अधीन प्रदान की जाती है :-

1. यह अनुमति पूर्ण रूप से अस्थायी है। उच्चाधिकारियों अथवा जिला प्रशासन / पुलिस प्रशासन से विपरीत आदेश प्राप्त होने पर स्वतः ही निरस्त मानी जायेगी।
2. भूमि पर स्वामित्व यथावत सिंचाई विभाग का बना रहेगा।
3. भूमि वर्तमान स्थिति के अनुसार उपलब्ध करायी जायेगी तथा उसी दशा में विभाग को वापस करनी होगी।
4. भूमि पर कास्टिंग यार्ड एवं कंक्रीट मिक्सिंग प्लांट के अस्थायी सैटअप स्थापित करने के अतिरिक्त कोई स्थायी निर्माण नहीं किया जायेगा।
5. अस्थायी सैटअप स्थापित करने में जो व्यय होगा, वह फर्म को स्वयं वहन करना होगा।
6. राजकीय सम्पत्ति/वृक्ष आदि को कोई नुकसान नहीं पहुंचाया जायेगा।
7. एन०जी०टी० के आदेशों का अनुपालन करना अनिवार्य होगा।
8. किसी घटना/दुर्घटना के लिए विभाग जिम्मेदार नहीं होगा।
9. अर्द्ध फुम्म 2016 की दर अनुसूची के अनुसार 50000 वर्ग मीटर भूमि का शुल्क रू० 107600.00 प्रतिमाह होगा। उक्त धनराशि पर आयकर 2 प्रतिशत एवं 18 प्रतिशत जी०एस०टी० अलग से जमा करना होगा। यदि उच्च स्तर से किराया निर्धारण में कोई संशोधन किया जाता है तो उसी के अनुरूप किराया जमा करना होगा।
10. धरोहर धनराशि के रूप में रू० 400000.00 (चार लाख) की एफ०डी०आर० जो अधिशासी अभियन्ता, सिंचाई खण्ड, हरिद्वार के नाम बन्धक हो, जमा करनी अनिवार्य होगी।
11. अनुमति पत्र प्राप्त होने पर सम्बन्धित फर्म को रू० 100.00 के स्टाम्प पेपर पर उक्त सभी शर्तों को नोटरी से प्रमाणित कराकर विभाग में जमा करना होगा।
12. सम्पूर्ण धनराशि पर 2 प्रतिशत स्टाम्प शुल्क भी जमा करना होगा।
13. शर्तों का पालन न करने पर विभाग द्वारा किसी भी समय बिना कोई कारण बताये अनुमति निरस्त किये जाने हेतु जिलाधिकारी, हरिद्वार को प्रकरण प्रेषित कर दिया जायेगा।

भवदीय,

अधिशासी अभियन्ता  
सिंचाई खण्ड, हरिद्वार।

पत्रांक - / सि०ख०ह० / तदिनांक 24-5-2022

प्रतिरिपि निम्नलिखित को सूचनार्थ प्रेषित -

1. जिलाधिकारी, हरिद्वार को उनके पत्र सं०-516 / जि०भू०व्य०सहा० / 2022 दिनांक 21.05.2022 के अनुपालन में।
2. उपराज्य अधिकारी सिंचाई खण्ड हरिद्वार।

अधिशासी अभियन्ता  
सिंचाई खण्ड, हरिद्वार।

Govt of Uttarakhand

**STATE/DISTRICT NODAL AGENCY  
SINGLE WINDOW CLEARANCE SYSTEM  
GOVERNMENT OF UTTARAKHAND**

Under Sec (3) (4) (a) of the Uttarakhand Enterprise Single Window Facilitation and Clearance Act-2012  
Toll free No. - 1800-270-1213 Website: - www.investuttarakhand.com Email Id: - mpr@dofuk.org

## IN-PRINCIPLE PROJECT APPROVAL

Certificate No:02-7-CAFIP-4467023153534

Date of Issue: - 2022-10-06 12:38:33

M/S. (M/S IRCON INTERNATIONAL LIMITED ) has filed Common Application Form No. 53534 received 2022-10-06 12:38:33 expressing its intent to setup manufacturing/service enterprise as per following details:-

Activity of Enterprise	Type of Enterprise	Category of Enterprise
READY MIX CONCRETE IS READY TO USE MATERIAL WHICH IS A MIXTURE OF CEMENT, SAND AGGREGATE AND WATER.	Manufacturing	Micro

District Empowered Committee has granted In- principle approval for establishment of enterprise in Uttarakhand.

Note: The enterprise is required to seek requisite clearance / licence / permit required under statutory obligations stipulated under the laws of central government / state government / court orders.

Various govt. departments/agencies are expected to provide all necessary support and facilitation in establishing the enterprise under sec (5) (1) (a).

You are also advised to register for benefits if applicable under new industrial development scheme of dipp, goi at <http://dipp.nic.in/>

For Uttarakhand State Government benefits please visit <https://investuttarakhand.uk.gov.in/>

Empowered Authority,  
District Nodal Agency,  
District Industries Center,  
Govt. of Uttarakhand,  
(On behalf of the District level Single Window Clearance Committee)



Uttarakhand Pollution Control Board  
Regional Office, Roorkee,  
Irrigation Design Building, Canal Road  
Roorkee (Haridwar), Uttarakhand 247667

### Provisional Consent Order (CTE)

Application No-3103120 Dated: 14/11/2022

Ref No-13880/UEPPCB/Roorkee RO/Haridwar/CTE/3103120

Valid upto: 13/11/2027

To  
M/s M/S IRCON INTERNATIONAL LIMITED  
BAIRAGI CAMP PARKING KANKHAL DISTT HARIDWAR  
District: Haridwar  
Phone no: 9805309622

SUB: Consent to Establish (NOC) under Section 25 of  
REF: Your Application No. (CtE:CTE)-Fresh 3103120 and Dated 10/11/2022

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at BAIRAGI CAMP PARKING KANKHAL DISTT HARIDWAR Phone No. 9805309622 for the manufacturing of the items/products as mentioned in the detailed order \*\*\*.

**The Validity period of the order will be Five Years from the date of issue of CTE (NOC) order.**

1 CTE Order No: 3103120 Valid upto: 13/11/2027

All Conditions under the shall be Applicable to you as mentioned in the detailed Consent Order \*\*\*

Approved CETP: Not Linked to any CETP

Approved TSDF: Bharat Oil & Waste Management Ltd.[11454]

### 3. GENERAL CONDITIONS :-

- This order is provisional order and detailed order is considered as final.
- All the conditions and provisions under the Water Act 1974, the Air Act 1981 and the Environment (Protection) Act 1986 and the rules made there under shall be complied with\*.
- All the conditions and provisions under the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules 2008 as amended shall be complied with\*.
- The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:  
Between 6 A.M. and 10 P.M.: 75 dB (A)  
Between 10 P.M. and 6 A.M.: 70 dB (A)
- In case of change of ownership/management the name and address of the new owners / partners/ directors/ proprietor or equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to the Board.
- Industry shall have to display data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within the factory premises.

This is computer generated order. Signature is not required.

g) Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.

h) The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977

i) Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.

ii) The applicant shall obtain membership of common infrastructure for disposal of effluent / Hazardous waste.

j) The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1987 and the Environment (Protection) Act-1986.

k) If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property, in that case they are obliged to pay the compensation as determined by the competent authority.

**\*\*\* Note : ACT-Specific, Industry-specific, Area-specific Conditions alongwith Product,Waste water effluent details shall be precisely mentioned in the DETAILED Consent Order.**

**\*\*\* Note : This is only provisional communication. The final Consent/Authorization in hard copy with duly signed by competent authority shall the final and valid Consent/Authorization.**

For and on behalf of  
Uttarakhand Pollution Control Board



RO Roorkee  
Sh. Subhash Panwar  
Mobile no-9410393545

Retwch-12/12/2022



## क्षेत्रीय कार्यालय

## उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

सिंचाई परिकल्प संगठन भवन परिसर, रुड़की -247667 (जिला-हरिद्वार)

Phone No. 01332-260422 E-mail: rorueppcb2013@gmail.com

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/एनओसी-1542/2022/1134

दिनांक 18.11.2022

पंजीकृत डाक द्वारा

सेवा में,

M/s Ircon International Limited  
Bairagi Camp Parking Kankhal  
Distt Haridwar

Application No:3103120  
CAFF ID:53534  
CTE: Fresh

विषय:- पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु स्थापनार्थ सहमति पत्र (Consent to Establish) निर्गमन।

महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक- 10.10.2022 के क्रम में उद्योग के प्रस्तावित स्थल का निरीक्षण किया गया। निरीक्षण के पश्चात् उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ सशर्त स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गत किया जाता है।

1. स्थापना हेतु सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है:-

(क) स्थल :	Bairagi Camp Parking Kankhal Distt Haridwar
(ख) उत्पादन :	Ready Mix Concrete -300000 MT/Month
(ग) मुख्य कच्चे माल	Cement water Sand aggregate-2200000 MT/Month
(घ) औद्योगिक उत्प्रावह:	Nil.
(ङ) प्रयुक्त ईंधन :	Nil.
(च) श्रेणी :	Category-Green; Scale-Small, Investment-Rs 67 Lacs.

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।

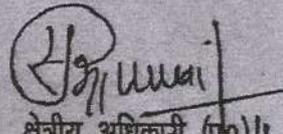
- उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित परिरका, उत्प्रावह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।
- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें, जब तक कि वह-बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CCA) प्राप्त न कर ले। जल एवं वायु सहमति (CCA) प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्यक जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- उद्योग में परीक्षण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
- घरेलू उत्प्रावह, मात्रा 1.0 कि0ली0/दिन से अधिक नहीं होगी। जनित उत्प्रावह को उचित क्षमता के सेप्टिक टैंक के माध्यम से सोकपिट में निस्तारित किया जाये।
- यह स्थापनार्थ सहमति पत्र घरेलू उत्प्रावह हेतु मान्य है। औद्योगिक प्रक्रिया में प्रयुक्त जल का उद्योग परिसर से बाहर कदापि निस्तारित नहीं किया जाये।
- यह स्थापना हेतु सहमति पत्र पांच वर्ष की अवधि के लिए वैध होगा।

-2-

8. उद्योग का संचालन इस प्रकार से किया जाये, कि परिवेशीय वायु गुणवत्ता सदैव बोर्ड मानकों के अनुरूप रहे।
9. उद्योग से जनित ठोस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये, कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
10. उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक (निरस्त) कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योगी का होगा।
11. उद्योग परिसर में चारों तरफ कम से कम 3 कतारों वाली हरित पट्टिका विकसित की जाये। हरित पट्टिका हेतु सघन तथा छायादार वृक्षों का चयन किया जाये। हरित पट्टिका हेतु निर्धारित भूमि पर किसी प्रकार का निर्माण कार्य नहीं किया जाये।
12. उद्योग में खतरनाक/परिसंक्रामक रसायन विनिर्माण, भण्डारण एवं आयात नियम 1989 का पालन किया जाये।
13. उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जायें तथा उत्पादन प्रारम्भ करने से पूर्व सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
14. उद्योग में बोर्ड की पूर्वानुमति के बिना ब्यायलर/ओवन एवं अतिरिक्त जनरेटर सेट आदि की स्थापना कदापि नहीं की जाये।
15. उद्योग बिना पूर्वानुमति के उत्पाद, उत्पादन क्षमता तथा प्रक्रिया परिवर्तन नहीं करेगा।
16. यह स्थापनार्थ सहमति पत्र मात्र **Ready Mix Concrete by Mixing** प्रक्रिया से कंमांक सं0-1 (ख) में उल्लेखित उत्पाद एवं उत्पादन क्षमता हेतु मान्य है।
17. उद्योग को यह स्थापनार्थ सहमति कार्यालय जिलाधिकारी हरिद्वार के कार्यालय ज्ञाप सं0-1235 & 1236/खनन सहायक-2022 दिनांक 13.09.2022 के अधीन निर्गत की जा रही है।
18. उद्योग में बोर्ड की पूर्वानुमति के बिना क्षमता विस्तारीकरण/प्रक्रिया परिवर्तन कदापि नहीं किया जाये।
19. यह स्थापनार्थ सहमति जल अधिनियम एवं वायु अधिनियम के अन्तर्गत निर्गत की जा रही है। उद्योग सक्षम विभागों से आवश्यक अनुमति प्राप्त करना सुनिश्चित करें।
20. उद्योग से वाटर हार्वेस्टिंग सिस्टम की स्थापना सुनिश्चित करें।
21. भू-जल प्रयोग हेतु केन्द्रीय भू-जल प्राधिकरण से आवश्यक अनुमति प्राप्त करना सुनिश्चित करें।
22. उद्योग प्लास्टिक अपशिष्ट (प्रबन्धन) नियम 2016 में निहित प्रावधानों का अनुपालन सुनिश्चित किया जाये।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापना हेतु सहमति (COE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापना हेतु सहमति पत्र (Consent to Establish) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 18.12.2022 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये, अन्यथा स्थापना हेतु सहमति पत्र निरस्त कर दिया जाएगा।

  
क्षेत्रीय अधिकारी (प्र०) 18/12/22

प्रतिलिपि:- सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी (प्र०)



Uttarakhand Pollution Control Board

Regional Office, Roorkee,

Irrigation Design Building, Canal Road

Roorkee (Haridwar), Uttarakhand 247667

## Provisional Consent Order (CCA)

Application No-3206213      Dated: 09/12/2022

Ref No-14296/UEPPCB/Roorkee RO/Haridwar/CTO/3206213

Valid upto: 31/03/2023

Besides streamlining and simplifying of regulatory regime, Uttarakhand Pollution Control Board has taken initiative in from of introduction of Consolidated Consent and Authorization (CC&A) which provides for a one shot application and clearance of the consents under Water Act, Air Act and Authorization under Hazardous Wastes Rules for a period of 5 years. Consolidated Consent and Authorisation Board issues consolidated consent and Authorization to an industrial unit for operation of plant/carrying out industrial activity specifying following conditions.

### Consolidated Consent and Authorisation

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981

and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 framed under the E(P) Act-1986.

And whereas Board has received consolidated Application No. (C/O: CCA-Fresh) 3206213 and Dated 08/12/2022 for the consolidated consent and authorization (CC&A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

**CONSENT AND AUTHORISATION :** (under the provisions / rules of the aforesaid environmental acts)

To

**M/s M/S IRCON INTERNATIONAL LIMITED**

**BAIRAGI CAMP PARKING KANKHAL DISTT HARIDWAR**

**Tehsil: Haridwar**

**District: Haridwar**

**Phone No: 9805309622**

**Consent Order No:**

**3206213 Fresh**

**Valid upto: 31/03/2023**

All Conditions under the AIR ACT-1981 WATER ACT-1974 HAZARDOUS ACT-2008 shall be Applicable to you as mentioned in the detailed Consent Order \*\*\*

### GENERAL CONDITIONS :-

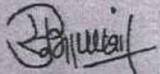
- This order is provisional order and detailed order is considered as final.
- All the conditions & provisions under the Water Act 1974, the Air Act 1981 and the Environment (Protection) Act 1986 and the rules made there under shall be complied with
- All the conditions & provisions under the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules 2008 as amended shall be complied
- The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

- f) In case of change of ownership/management the name and address of the new owners/ partners/ directors/ proprietor or equipment or working conditions as mentioned in the consents form / order should immediately be intimated to the Board.
- g) Industry shall have to display data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within the factory premises.
- h) The CCA shall be produced for inspection at the request of an officer authorized by the Uttarakhand Pollution Control Board.
- i) Any unauthorized change in personnel, equipment or working conditions as mentioned in the CCA order by CCA holder shall constitute a breach of this CCA.
- j) Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.
- K) The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.

**\*\*\* Note : ACT-Specific, Industry-specific, Area-specific Conditions alongwith Product, Waste water effluent details shall be precisely mentioned in the DETAILED Consent Order.**

**\*\*\* Note : This is only provisional communication. The final Consent/Authorization in hard copy with duly signed by competent authority shall the final and valid Consent/Authorization.**

For and on behalf of  
Uttarakhand Pollution Control Board



RO Roorkee  
Sh. Subhash Panwar  
Mobile no-9410393545



## REGIONAL OFFICE

## UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/I-84/2022/1277

Date: 27/12/22

REGD. POST

To,

M/s Ircon International Limited  
Bairagi Camp Parking Kankhal  
Distt- Haridwar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID- 53534

Application No - 3206213

CCA (Fresh)

Consent No. AWH- I-B

CCA is hereby granted to M/s Ircon International Limited located at Bairagi Camp Parking Kankhal, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 67 Lacs.

S. No.	CTE Quantity		CCA Fresh	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Ready Mix Concrete	3,00,000 MT	Ready Mix Concrete	3,00,000 MT

2. Specific Conditions under Water Act:-

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Fresh
Trade Effluent	Nil	Nil
Sewage	-	1.0

- (ii) Trade Effluent Treatment and Disposal: - Nil

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tanks/Soak pits as is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1.	-	-	-	-	-	-
Ambient air quality						
1.	Suspended Particulate matter (SPM)		Not to exceed		600µg/M <sup>3</sup>	

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

**4. Conditions under Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016:-**

- (i) The Factory Manager of M/s Ircon International Limited is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.  
 (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

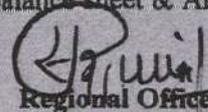
S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

- (iii) The authorization shall be in force for a period upto 31.03.2023  
 (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

**Terms and conditions of authorization:-**

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.  
 (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.  
 (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.  
 (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.  
 (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.  
 (vi) An application for the renewal of an authorization shall be made as laid down under these rules.  
 (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for Mixing process only & Validity of the CCA is subjected to the License issued by the District Magistrate, Haridwar office order No.1235/Assistant Mining-2022 Dated 13.09.2022
6. **Compulsory documents to be submitted by the Industry/Unit:-**  
 (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016 and Third Party Audit Report.  
 (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.  
 (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.  
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
10. Unit has to submitted Ambient Air Quality report from MoEF accredited laboratory/ Regional office Roorkee lab within three Months.
11. Unit has to submitted compliance report in every year along with Balance sheet & Ambient Air Quality Report.

  
Regional Officer (I/c)

Copy to: - Member Secretary, Uttarakhand Pollution Control Board, Dehradun for Kind information.

Regional Officer (I/c)

**Specific Conditions:**

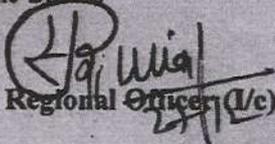
1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made there under.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The Stone Crushing units/Screening Plants/Pulverisers shall strictly follow the Provisions of the *Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Pulviser Plants Hot Mix Plant, Ready mix Plant Anugya Policy, 2020* promulgated by the State Government and shall obtained necessary permission from the competent authority with in stipulated time specified in Anugya policy-2020.
13. The Unit shall submit copy of Anugya Renewal to this office. In case of Non-renewal of Anugya from the Competent Authority under existing Stone Crusher Policy, this CCA shall stand withdrawn.
14. This CCA valid for crushing of raw material (River Bed Materials) obtained from legitimate sources only.
15. The unit shall not operate during night hours as defined under Noise Rules-2000.
16. The unit shall ensure proper installation and operation of pollution control measures as required in under the Environment (Protection) Rules, 1986 so that ambient air quality not exceed prescribed limit at any time.
17. The unit shall not increase the production capacity as given in this CCA without prior permission of the Board.
18. The Unit shall strictly comply with the provisions of the Water Act, Air Act & Environment (Protection) Act and Rules made there under.

**General Conditions:-**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

KPCB

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be submitted to the Board.

  
Regional Officer (I/c)



**REGIONAL OFFICE**  
UTTARAKHAND POLLUTION CONTROL BOARD  
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)



UKPCB/ROR/Con/1-84/2023/139

Date: 02.05.2023

REGD. POST

To,

M/s Ircan International Limited  
Bairagi Camp Parking Kankhal  
Distt- Haridwar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID- 53534	Application No - 3318979
CCA (Renewal)	
Consent No. AWH- J-13(1)	

CCA is hereby granted to M/s Ircan International Limited located at Bairagi Camp Parking Kankhal, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 30.09.2027 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 70 Lacs.

S. No.	Last CTE/CCA Quantity		CCA Renewal	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Ready Mix Concrete	3,00,000 MT	Ready Mix Concrete	3,00,000 MT

2. Specific Conditions under Water Act:-

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	1.0	1.0

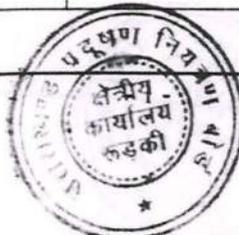
- (ii) Trade Effluent Treatment and Disposal: - Nil

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tanks/Soak pits as is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1.	-	-	-	-	-	-
<b>Ambient air quality</b>						
1.	Suspended Particulate matter (SPM)		Not to exceed		600µg/M <sup>3</sup>	



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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

#### 4. Conditions under Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016:-

- (i) The **Factory Manager of M/s Iron International Limited** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
I	-	-	-

(iii) The authorization shall be in force for a period upto 30.09.2027

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

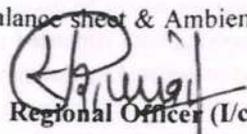
#### Terms and conditions of authorization:-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986.** and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for **Mixing** process only & Validity of the CCA is subjected to the License issued by the District Magistrate, Haridwar office order No.1235 & 1236/Assistant Mining-2022 Dated 13.09.2022
6. **Compulsory documents to be submitted by the Industry/Unit:-**
- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016** and **Third Party Audit Report.**
- (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.



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9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016** will result in legal action under the aforesaid **Acts and Rules**.
10. Unit has to submitted Ambient Air Quality report from MoEF accredited laboratory/ Regional office Roorkee lab within three Months.
11. Unit has to submitted compliance report in every year along with Balance sheet & Ambient Air Quality Report.

  
Regional Officer (I/c)

Copy to: - **Member Secretary, Uttarakhand Pollution Control Board, Dehradun** for Kind information.

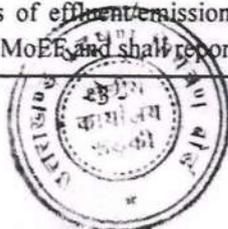
Regional Officer (I/c)

#### Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made there under.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The Stone Crushing units/Screening Plants/Pulverisers shall strictly follow the Provisions of the **Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Pulviser Plants Hot Mix Plant, Ready mix Plant Anugya Policy, 2020** promulgated by the State Government and shall obtained necessary permission from the competent authority with in stipulated time specified in **Anugya policy-2020**.
13. **The Unit shall submit copy of Anugya Renewal to this office. In case of Non-renewal of Anugya from the Competent Authority under existing Stone Crusher Policy, this CCA shall stand withdrawn.**
14. This CCA valid for crushing of raw material (River Bed Materials) obtained from legitimate sources only.
15. The unit shall not operate during night hours as defined under Noise Rules-2000.
16. The unit shall ensure proper installation and operation of pollution control measures as required in under the **Environment (Protection) Rules, 1986** so that ambient air quality not exceed prescribed limit at any time.
17. The unit shall not increase the production capacity as given in this CCA without prior permission of the Board.
18. The Unit shall strictly comply with the provisions of the **Water Act, Air Act & Environment (Protection) Act and Rules** made there under.

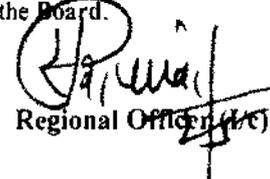
#### General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.



**UKPCB**

2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points. Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity, manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be stored in **double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to **Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10 of the Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016** shall be submitted to the **Board.**

  
Regional Officer (H/C)



Tentative distance of outer edge of Bairagi camp to River ganga.

157

26

ANNEXURE R-10



Ruler

Line Path Polygon Circle 3D path 3D polygon

Measure the distance between multiple points on the ground

Length: 258.51 Meters

Show Elevation Profile

Mouse Navigation

Save Clear